

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1115**  
TO BE ANSWERED ON 10.02.2025

**Projects pending due to Environmental Clearance**

1115. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any Central or State Government projects in the country are pending due to non-receipt of forest and environmental clearances, if so, the details thereof, State-wise;
- (b) the names of Schemes in the States of Rajasthan which are under consideration of the Government; and
- (c) the status of the same and the time by which the Government is likely to take a decision on them?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

**(a) to (c)** As per the provisions laid down in the Environment Impact Assessment (EIA) Notification, 2006, as amended, the proposals are appraised by the Expert Appraisal Committee (EAC) or State Level Expert Appraisal Committee (SEAC) considering all the environmental implications involved in the project including the issues raised in Public Consultation. Based on the recommendation of the EAC/SEAC, projects are further considered by the Ministry or State Environmental Impact Assessment Authority (SEIAA) for approval for grant of Environmental Clearance (EC) or otherwise. Similarly, approvals for diversion of forest land for any non-forestry purpose under the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 are granted as per the procedure laid down in the Van (Sanrakshan Evam Samvardhan) Rules, 2023 and the guidelines issued in this regard. This grant of Environmental Clearance (EC) and Forest Clearance (FC) is a continuous process and the proposals which are complete in all respects, are considered for approval as per the specified timelines.

As per information available on PARIVESH Portal, retrieved on 04.02.2025, a total 331 proposals relating to the Central/State Governments (Annexure-1) have been submitted with the Ministry and respective SEIAAs as per provisions of the said 2006 Notification.

No scheme related to the environmental clearance process for the State of Rajasthan is currently under consideration at the Ministry. However, the following two proposals from Rajasthan viz: *Development of Bichoon Industrial Area in, Jaipur District and the Construction of New Green Field Airport, District-Bundi* have been submitted at Central level. As per the provisions stated above, Environmental Clearance (EC) and Forest Clearance (FC) are granted after considering environmental and forest related issues and incorporation of appropriate environmental safeguards including mitigatory measures as prescribed in the EMP.

**Annexure I****Number of environmental clearance proposals related to Central/State Govt**

<b>S.NO</b>	<b>State Name</b>	<b>Number of Proposals submitted with the Ministry</b>	<b>Number of Proposals submitted with SEIAAs</b>
1.	Andhra Pradesh	-	04
2.	Arunachal Pradesh	-	03
3.	Assam	-	12
4.	Bihar	-	02
5.	Chandigarh	01	-
6.	Chhattisgarh	-	03
7.	Delhi	03	-
8.	Gujarat	-	13
9.	Haryana	-	02
10.	Himachal Pradesh	-	01
11.	Jharkhand	-	01
12.	Karnataka	-	04
13.	Kerala	01	02
14.	Madhya Pradesh	-	04
15.	Maharashtra	-	193
16.	Odisha	-	26
17.	Punjab	-	06
18.	Rajasthan	02	24
19.	Tamil Nadu	-	06
20.	Telangana	-	11
21.	Uttar Pradesh	-	03
22.	Uttarakhand	-	04
	<b>Total</b>	<b>07</b>	<b>324</b>